

(xiii) Need to take steps for overall development of Mithila region or Bihar

[English]

SHRI BHOGENDRA JHA (Madhubani): Sir, North Bihar, particularly its Mithila region seems to have been discriminated against. Per Capita consumption of electricity in North Bihar is one-fourth of that in the rest of Bihar which itself is far behind the national average. Extension of Broad gauge line from Samastipur through Darbhanga to Jay-Nagar and Raxaul and from Mansi to Saharasa is delayed endlessly. Even extension work to Darbhanga moves at a snail's pace.

Completion of Western Koshi canal was extended from 1980 to 1987 and to 1993-94. Even the construction of siphone across river Kamla is delayed. Same is the case with the renovation of Eastern Koshi and Kamla Canals. Construction of multi-purpose dams over rivers Koshi at Barakshe-tra, over Kamla at Shishapani and over Bagmati at Nunther is neglected and no talks with HMG Nepal for these in the mutual interest of both the countries have been held during the last decade except once in 1988. Floods, droughts, power crisis and disruption in road, rail connections have become the fate of the area. Ashok paper mills, Fruit processing mills of Madhubani, Darbhanga are languishing. News bulletins in Mathili language are not broadcast due to transmitting capacity of A.I.R. Darbhanga. Modernisation of sugar and jute mills are being neglected and the demand for petro-chemical complex at Baraun is ignored.

I urge the Government to look into these matters before it is too late.

8-6 LSS/ND/91

(xiv) Need to declare Ajmer district of Rajasthan, and industrially backward district

[Translation]

PROF. RASA SINGH RAWAT (Ajmer): Mr. Deputy Speaker, Sir, Ajmer city of Rajasthan occupies a glorious place in the history and it has its own importance from cultural, educational and religious point of view. Till 1956, Ajmer city was a Union Territory, but after its merger with Rajasthan, the city has been victim of neglect as it was not properly developed from industrial and economic point of view. The result is that unemployment in the district has taken severe proportion. According to the norms laid down by the Planning Commission, this district was not declared as industrially backward with the result that no heavy or small industry in public or private sector could come up because no concessions for this purpose were granted. Therefore, I would demand that with a view to removing unemployment and poverty from Ajmer district and facilitating all round development of places like Nasirabad, Beawar, Kishangarh, Vijaynagar, Pushkar, Kekdi, etc., the entire district should be declared industrially backward and heavy and small industrial units suited to these areas should be set up and special concessions given to them.

15.33 hrs.

### CANTONMENTS (AMENDMENT) BILL

Amendment made by Rajya Sabha

[English]

MR. DEPUTY SPEAKER: We are taking up, item No. 14.

Shri Lalit Vijoy Singh.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJOY SINGH): I beg to move:

That the following amendment made by Rajya Sabha in the Bill

further to amend the Cantonments Act, 1924, be taken into consideration:—

**Clause 1—Short Title**

That at page 1, in line 3, for “1990” substitute “1991”.

MR. DEPUTY SPEAKER: The question is:

‘That the following amendment made by Rajya Sabha in the Bill further to amend the Cantonments Act, 1924, be taken into consideration:—

**Clause 1—Short Title**

That at page 1, in line 3, for “1990” substitute “1991”.

*The motion was adopted.*

SHRI LALIT VIJOY SINGH: I beg to move:

“That the amendment made by Rajya Sabha in the Bill be agreed to.”

MR. DEPUTY SPEAKER: The question is:

“That the amendment made by Rajya Sabha in the Bill be agreed to.”

*The motion was adopted.*

15.35 hrs.

JOINT COMMITTEE ON ACQUIRED IMMUNO DEFICIENCY SYNDROME (AIDS) PREVENTION BILL

Nomination of Members of Lok Sabha to the Committee

[Translation]

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH

AND FAMILY WELFARE AND DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI DASAI CHOWDHARY): On behalf of Dr. SHAKEELUR REHMAN, I beg to move:

“That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the prevention and control of the spread of Human Immuno Deficiency Virus (HIV) infection and to provide for specialised medical treatment and social support to, and rehabilitation of, persons suffering from Acquired Immuno Deficiency Syndrome (AIDS) and for matters connected therewith and incidental thereto made in the motion adopted by Rajya Sabha at its sitting held on the 7th January, 1991, and communicated to this House on the 9th January, 1991 and do resolve that the following 20 members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

1. Dr. Daultrao Sonuji Aher
2. Shri Nani Bhattacharya
3. Dr. Ram Chandra Dome
4. Shri Inder Jit
5. Dr. Venkatesh Kabde
6. Shri S. Krishna Kumar
7. Shri Vamanrao Mahadik
8. Smt. Jayawanti Navinchandra Mehta
9. Shri B. M. Mujahid
10. Dr. R. Ramadass
11. Dr. Shakeelur Rehman
12. Dr. Bhajwan Das Rathor